



GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs.
(Subordinate Legislation Section) **Civil Secretariat,**
Srinagar/ Jammu

Notification,
Jammu, the 28th January, 2019.

SRO 84.—In exercise of the powers conferred by section 26 of the Jammu and Kashmir State Legal Services Authorities Act, 1997, the Government hereby direct that sub-rule (3) of rule 13 of the Jammu and Kashmir Legal Service Authorities Rules, 1998 shall be substituted by the following; namely:-

“The Secretary of the District Authority appointed under sub-section (3) of section 7 of the Jammu and Kashmir State Legal Services Authorities Act, 1997 shall be the Member Secretary of the District Authority.”

By order of the Government of Jammu and Kashmir.

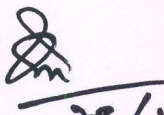
Sd/-
(Achal Sethi)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

NO:-LD(SL)2011/22-SLSA

Dated:- 28 .01.2019

Copy to the:-

1. Advocate General, J&K State Jammu.
2. Principal Secretary to Hon'ble Governor, J&K Jammu.
3. Register General, J&K High Court, Jammu.
4. Principal Secretary to Hon'ble Chief Justice, J&K High Court, Jammu.
5. Member Secretary, Jammu and Kashmir State Legal Services Authority. J&K Jammu.
6. Commissioner/Secretary to Government, General Administration Department.
7. Director Archives.
8. Director Information, J&K Jammu.
9. General Manager, Government Press Jammu.
10. Principal Pvt. Secretary to Chief Secretary, J&K Jammu.
11. SRO Section.
12. Incharge Website.
13. File concerned.


(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer,